

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-310(Pt.)/1993/933 /A**

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Smti Selina Begum,  
District & Sessions Judge,  
Kamrup, Amingaon.

Dated Guwahati the 8<sup>th</sup> February, 2021.

Sub: **Child care leave of Smti. Bobita Kshetry, Addl. District & Sessions Judge, Kamrup, Amingaon.**

Ref:- Your letter No. DJKA/748/2021 dtd. 06.02.2021.

Madam,

With reference to the above, I am directed to inform you that Smti. Bobita Kshetry, Addl. District & Sessions Judge, Kamrup, Amingaon, has been asked to hand over charge and after taking charge in the new place, she may avail leave, if so required.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

935  
Memo NO.HC.VII-310(Pt.)/1993/934- /A, dated 8.2.2021

Copy to:

1. Smti. Bobita Kshetry, Addl. District & Sessions Judge, Kamrup,  
Amingaon .

2. ✓ The Project Manager, Gauhati High Court.

**JT.REGISTRAR (VIGILANCE)**